

Central Administrative Tribunal
Principal Bench

R.A.No.176/98 in
C.P.No.183/98 in
O.A.No.1167/94

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Hon'ble Mr. Justice K.M.Agarwal, Chairman
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 24 day of September, 1998

1. Ms. Meenakshi Sharma
D/o Shri M.R.Sharma
r/o B-2681, Netaji Nagar
New Delhi - 23.
2. Ms. Bimla Rani
d/o Shri J.S.Chaunudhary
r/o 44/1104, D.D.A.Flats
Kalkaji
New Delhi - 19.
3. Shri H.B.Rai
s/o Shri M.S.Rai
r/o K-206, Sewa Nagar
New Delhi - 3.

... Applicants

Vs.

Shri B.P.Singh
Secretary
Ministry of Home Affairs
North Block
New Delhi.

... Respondent

O R D E R (By Circulation)

Hon'ble Shri R.K.Ahooja, Member(A)

The Contempt Petition No.183/98 was disposed of by an order dated 27.7.1998. In para 8 of its order the Tribunal had recorded as follows:

"After going through the reply filed and after hearing the learned counsel, we are of the view that the only direction was for considering the cases of the applicants for group 'C' or group 'D' posts."

2. The petitioner submits that in para 9 the Tribunal further noted as follows:

"There is also the statement for and on behalf of the respondents that if and when vacancy position improves, the other applicants may also be considered for appointment against group 'D' posts."

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3. Noting the above, the contempt proceedings were dropped.

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4. The petitioner submits that there was a mistake apparent on the face of the record inasmuch as the earlier orders of the Tribunal were for consideration against the Group 'C' or 'D' posts as the case may be while in Para 9 of the impugned order a mention was made in respect of the Group 'D' only.

5. After going through the impugned order and the earlier directions of the Tribunal, we find that the petitioner is right that the mention of Group 'C' was omitted by mistake, the last line in paragraph 9 of the impugned order. For this reason we allow the RA and direct that the last sentence of Paragraph 9 of the impugned order should read as follows:

"There is also the statement for and on behalf of the respondents that if and when vacancy position improves, the other applicants may also be considered for appointment against group 'C' or group 'D' posts which ever is applicable."

We further direct that Registry may inform both the parties accordingly.

JK
(K.M.Agarwal)
Chairman

R.K.Ahooja
(R.K.Ahooja)
Member(A)

/rao/